CENTRAL ADMINISTRATIVE TRIBUNAL Registered A/D BANGALORE BENCH

Commercial Complex(EDA), Indira Nagar, Bangalore-560038 Dated 13th August 186

Application No 119/86(F)

Shri K.N.Ramachandra

Applicant

Versus

 The Assistant Controller of Stores, Railway General Stores, Hubli.

Respondents

 District Controller of Stores, Railway General Stores, Hubli.

A copy of the Judgement delivered on 5.8.1986 by Hon'ble Shri Ch.Ramakrishna Rao, Member (Judicial) on behalf of the Bench consisting of himself and Hon'ble Shri L.H.A. Rego, Member (Administrative) is forwarded herewith.

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O SECTION OFFICER (JUDICIAL)

Shri K.N.Ramachandra,
 C/O Shri Shrikant N. Terdal
 Room No A2, III Floor,
 Indira Mahal Lodge,
 Gandhinagar 5th Main,
 Bangalore -560009

Advocate for Applicant.

 Shri M. Sreerangaiah, Main Road, Cubbanpet, Bangalore- 560002 Advocate for Respondents.

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CENTRAL ADMINISTRATIVE TRIBUNAL RANGALORS BENCH BANGALORS.

CORAM:

The Hon'ble Shri Ch. Ramakrishna Rao, Mamber (Judicial)
The Hon'ble Shri L.H.A. Rego, Mamber (Administrative).

Application No. 119/86 (F).

Date of decision: 5.8.1986.

Shri K.N. Ramachandra

... Applicant.

And

- 1. The Asst. Controller of Stores.
- 2. The District Controller of Stores.

Shri Shrikant N. Terdal Shri Sreerangaiah

Advocate for Applicant.
Advocate for respondents.



JUDGMENT

(Delivered by Shri Ch. Ramakrishna Ran, Member (Judl.)

Heard crunsel on both sides.

- According to Shri Shrikant M. Terdal, counsel for the applicant, the applicant was not served with a copy of the order rejecting the appeal preferred by him and he could not, therefore, file a review petition to the higher authorities, before approaching this Tribunal for radressal of his grievance as prayed for in the Application.
- 3. Shri Sreerangaiah, advocate, appearing on behalf of the respondents, could not adduce proof of having served the appellate order on the applicant.
- In the circumstances, we direct the respondents to serve a copy of the appellate order on the applicant <u>immediately</u>, so that he may have an opportunity to file his review petition against the said order and if he is approach by the result of the review petition, he is at liberty to approach this Tribunal for redressal. The respondents are also dixex directed to dispose of the applicant's review petition within a period of three months from the date of receipt of the review petition.
- The application is disposed of accordingly.

SOI(-(L.H.A. REGD) MEMBER (AM) 5.8.1986.

(CH. RAMAKRISHNA RAD)
MEBER (JM)
5.8.1986.

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SECTION OFFICER OF CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH BANGALORE

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